



ITEM NO.2

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1657/2017

DHARAM KUMAR PANDEY

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

[ONLY IA NO. 83222/2021 IS LISTED UNDER THIS ITEM]

IA No. 83222/2021 - GRANT OF BAIL

Date : 15-10-2025 This matter was called on for
hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Appellant(s)

Mr. Ajai Bhalla, Adv.
Mr. Rohit Singh, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s)

Mr. R. Nedumaran, Sr. Adv.
Mr. Praveen Swarup, AOR
Mr. Ravi Kumar, Adv.
Mr. Sukhamrit Singh, Adv.
Ms. Payal Swarup, Adv.
Mr. Rohit Swarup, Adv.

Mr. Namit Saxena, AOR

UPON hearing the counsel the Court made the
following
O R D E R
IA No.83222/2021 - GRANT OF BAIL

The appellant stands convicted by the Trial Court for the offences punishable under Sections 302, 307, 323 of the Indian Penal Code, 1860 in connection with Crime No.143/1992 registered with PS- Kauriya Bazar, District Gonda, Uttar Pradesh. The High Court has affirmed the above conviction vide the impugned order.

We have heard the learned counsel appearing for the appellant and the respondent.

Taking into consideration the period of incarceration already undergone by the appellant, we are inclined to grant bail to the appellant, during the pendency of the appeal.

Accordingly, the appellant is granted bail during the pendency of the appeal, on terms and conditions to the satisfaction of the Trial

Court.

**The application stands allowed,
accordingly.**

**(ASHA SUNDRIYAL)
DEPUTY REGISTRAR**

**(POONAM VAID)
ASSISTANT REGISTRAR**